SETTING UP OF FERTILIZER PLANT AT ROURKEL.

"17 / SHRI MAHESWAR NAIK: \ MOULANA M. FARUQI:

Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether it is a fact that the fertilizer plant proposed to be set up at Eourkela' is being undertaken as a part of the main Steel Project there;

(b) what are the main features of the proposed plant; and

(c) whether any progress has been made towards the implementation of the proposal?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH) : (a) Yes, Sir.

(b) and (c). The Steel Plant at Rourkela is expected to produce 580,000 tons of Nitro limestone (80,000 tons of Nitrogen) per year. Hydrogen and Nitrogen which are the raw materials for the synthesis of ammonia are available as by-products in the Steel Plant. Hydrogen can be separated from the surplus coke oven gases and Nitrogen will be available after the separation of Oxygen from the air for use in the L.D. process. The synthetic ammonia will be converted into nitric acid and mixed with limestone chips for producing Nitro Limestone.

It is proposed to award the contract for the nitric acid and Nitro Limestone plant and accessories to Sindri Fertilisers Chemicals. Negotiations are being carried on with the tenderers for the ammonia plant and auxiliaries.

DOCUMENTS FOUND IN POSSESSION OF SHRI S. P. JAIN

f Shri M. BASAVAPUN-•488. J NAIAH:

^ SHRI V. PRASAD RAO:

Will the Minister of FINANCE be pleased to state whether Shri S. P.

to Questions 2606

Jam, Chairman ot the Bennett Lole-man and Company has submitted any statement to Government in respect of the documents found in his possession during the search of his baggage at Palam in the first week of October, 1958?

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GO-PALA REDDI): Shri S. P. Jain has not submitted any statement to Government in respect of the documents found in his possession but has sent in his reply to the show cause notice served on him by the Enforcement Directorate.

NATIONAL DISCIPLINE SCHEME

•489. SHRI J. H. JOSHI: Will the Minister of EDUCATION be pleased to state:

(a) what progress has been made in the National Discipline Scheme in the country during the period from April to October, 1958; and

(b) what is the amount of expenditure incurred by the Central Government during the period mentioned above?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI) : (a) A statement is laid on the Table of the House.

(b) Rs. 4-00 lakhs approximately.

STATEMENT

Up to 31st March 1958 the scheme was functioning in 190 schools/institutions having about 1,00,000 children with 325 Physical Training Instructors including their supervisory staff. Since then, the Scheme has been extended to 210 schools/institutions having about 1,10,000 children with 532 Physical -Training Instructors including their supervisory staff.

In order to implement the Scheme in a better way, the following regional offices have been set up with effect from 29th September, 1958: —

2607	Written Answers	[17 DEC. 1958]	to Questions	2608

Name of Office	Headquarters	Jurisdiction
1. Office of the Senior Supervisor, National Discipline Scheme,	Calcutta	West Bengal and Uttar Pradesh.
Eastern Region.2. Office of the Senior Supervisor, National Discipline Scheme,	Poona .	. Bombay State and Madhya Pra- desh.
Western Region. 3. Office of the Senior Supervisor, National Discipline Scheme, Northern Region.	Ambala City	. Punjab and Jammu and Kashmir.

fSETTING UP OF A TECHNICAL INSTITUTE FOR SILK TEXTILES

*306. SHRI M. VALIULLA: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a technical institute for silk textiles;

(b) if so, where and by whom it will be set up; and

(c) what will be the courses to be conducted by the institute?

THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFRAIRS (DR. MONO MOHAN DAS): (a) to (c). The Silk and Art Silk Mills' Research Association, Bombay, has forwarded a proposal for the establishment of a Technical Institute under its auspices for conducting courses in the technology of silk and man-made textiles. The proposal has been referred to the All India Council for Technical Education for advice.

NON-PAYMENT OF COMPENSATION TO DELHI FLYING CLUB

183. SHRI M. VALIULLA: WiU the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Delhi Flying Club has not yet received compensation from Government for the loss of life and property caused by the crash of a jet aircraft into its hangar on May 8, 1958; and

■(■Transferred from the 9th December, 1958.

(b) if so, what are the reasons for such delay and when the compensation will be paid?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) and (b). It may be pointed out that there was no legal liability on the Government to pay compensation for the loss of life or for the loss of property caused by the accident. However, an *ex gratia* payment of Rs. 200 was made immediately after the accident to each of the families of three of the civilians killed. Government sanction to the *ex gratia* payment of a further sum of Rs. 7,000 to the families of two of the deceased has also been issued.

An ad hoc grant of Rs. 60,000 in addition to the amount of Rs. 7,000 mentioned above, has been made, by the Government to the Club to rehabilitate itself. Four Tigermoth aircraft have also been loaned to the Club to enable it to carry on its flying activities.

The question of making an *ex gratia* payment, if any to the Delhi Flying Club for the loss of its property is under examination. The delay regarding this has been mainly due to the fact that the Club took some time to furnish authentic details of the property lost.

UNIFORM CIVIL CODE

184. DR. SHRIMATI SEETA PAR-MANAND: Will the Minister of LAW be pleased to state whether, with a view to providing a uniform civil code